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SLP(C)No. 9895 OF 2000

ITEM No.1A

Court No.10

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.9895/2000

(From the judgement and order dated 09/02/2000 in LPA 386/98
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PRATAP SINGH

Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.

Respondent (s)

With

SLP(C)No.10512/2000

(Heard by Hon'ble Raju and Patil, JJ.)

Date : 23/09/2002 These Petitions were called on for pronouncement
Judgment today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr. Manzoor Ali, Adv.
Mr. Dinesh Kumar Garg, Adv.

For Res Nos.4,8 & 9 Mr. Satya Mitra Garg, Adv.

for Har. Public Mr. Balbir Singh Gupta, Adv. (NP)
Service Commission

State of Haryana Mrs. Raj Rani Dhanda, Adv. for
Mr. J.P. Dhanda, Adv.

Mr. Prem Malhotra, Adv. (NP)

Mr. Himanshu Shekhar, Adv. (NP)

Res. No.6 Mr. S Chandra Shekhar, Adv. (NP)

O R D E R

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Hon'ble Mr. Justice Shivaraj V. Patil pronounced the
Judgment of the Court dismissing the special leave petitions in
terms of the signed Judgment. No costs.

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(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master

Non-reportable signed Judgment is placed on the file